

17
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

Co. Appeal No. 66/252(3)/NCLT/AHM/2018

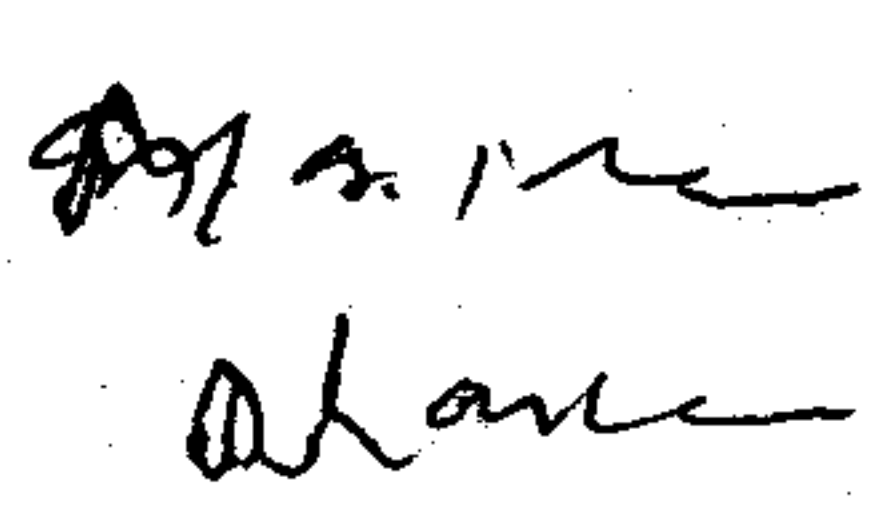
Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.02.2018**

Name of the Company: Sundeep Chordia & Anr.
(Mid-Way Infrabuild Pvt Ltd)

V/s.
ROC, Gwalior

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ESMANISH BUCHAISA	PCS/IP CGP4156	Applicant	
2.				

ORDER

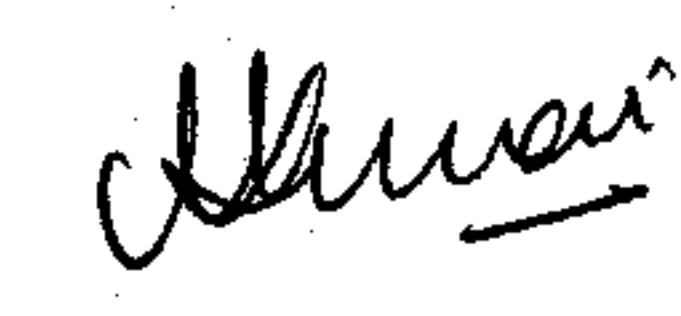
Learned PCS Mr. Manish Buchaisa present for Appellant. None present for ROC.

Appellant is directed to issue notice of date of hearing along with copy of petition on ROC and shall file proof of service.

ROC shall file its objections within 15 days from the service of notice.

Appellant is directed to file bank statement of the company.

List the matter on 23.03.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 28th day of February , 2018.